

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/334/ (IB)/2017
NAME OF THE PETITIONER(S) : INTEGRATED FINANCE COMPANY LTD
NAME OF THE RESPONDENT(S) : PARVENU VANIGAM PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
19	R. Devaraj	Counsel for Respondent	R. Devaraj
20	V. P. Raman S. Sakthi vel	Counsel for Petitioner	S. Sakthi vel

ORDER

Proxy representing counsel on record for petitioner present and stated that the senior counsel could not attend before the Tribunal as he is out of station. He prayed time for making submissions. Counsel for respondent present and stated that he is intending to settle the matter amicably and the party is making efforts to negotiate with the other side in relation to the settlement. Considering the request of both the counsel, time is enlarged for hearing submissions in regard to the final outcome of the settlement. Put up on 18.09.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy
Member (Judicial)